

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 319**

IA-1182/2023, IA-1505/2021, CA-28/2021

**In**

**IB-1075(ND)/2018**

**IN THE MATTER OF:**

M/s. Stressed Assests Stabilization Fund	....	Petitioner/Applicant
Vs.		
M/s. J.L. Knit (India) ltd.	....	Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	
For the Respondent	:	
For the EPFO	:	Mr. Diggaj Pathak, Ms. Shweta Sharma, Mr. Kushagra Goyal Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **06.06.2024**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Malik